

**PAPERS LAID ON THE TABLE***[English]***Annual Report and Review on the working of Council of Scientific and Industrial Research New Delhi for the year 1990-91**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) SHRI P. K. THUNGON):—Sir, on behalf of Shri Rangarajan Kaumaramangalam, I beg to lay on the table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1990-91.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1990-91, together with Audit Report thereon.

(iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1990-91.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-2362/92]

**Annual Report and Review on the Working of National Fertilizers for the year 1990-91 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT

OF PUBLIC ENTERPRISES) (SHRI P. K. TURN-ON): Sir, on behalf of Dr. Chinta Mohan, I beg to lay on the table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—

(i) Review by the Government of the working of the National Fertilizers Limited for the year 1990-91.

(ii) Annual Report of the National Fertilizers Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-2363/92]

**A copy of the Blended Edible Vegetable oil Grading and Marketing (Amendment) Rules 1992.***[Translation]*

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. 11-PATEL): Sir, I beg to lay on the Table

A copy of the Blended Edible vegetable Oils Grading Marketing (Amendment) Rules, 1992 (Hindi and English versions) published Notification No. G.S.R. 422 (3) in Gazette of India date the 20th April, 1992 under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marketing) Act, 1937.

[Placed in Library See No - LT  
2364/92]

**Memorandum of Understan between  
the National Industrial Department  
Corporation Ltd and the Deptl of  
Heavy Industry for 1992-93 etc.**

THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY (DEPARTMENT  
OF HEAVY INDUSTRY AND DEPART-  
MENT OF PUBLIC ENTERPRISES) (SHRI  
P.K THUNGONON): I beg to lay on the  
table a copy each of the following papers  
(Hindi and English versions):-

- (1) Memorandum of Understanding  
between the National Industrial  
Development Corporation  
Limited and the Department of  
Heavy Industry, Ministry of  
Industry, for the year 1992-93.
- (2) Memorandum of Understanding  
between the Bharat Yatra  
Nigam Limited and the Depart-  
ment of Heavy Industry, Ministry  
of Industry, for the year 1992 -93

[Placed om Library See No. LT  
- 2366/92]

**Memorandum of understanding  
between the Neyvell Lignite Corpo-  
ration Ltd. and the Ministry of Coal  
for 1992 -93**

THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY (DEPARTMENT  
OF HEAVY INDUSTRY AND DEPART-  
MENT OF PUBLIC ENTERPRISES) (SHRI  
P.K. THONGON): Sir, on behalf of Shri S.B.  
Nyamagouda. I beg to lay on the table a  
copy of the Memorandum of Understanding  
(Hindi and English versions) between the  
Neyvell Lignite Corporation Limited and the  
Ministry of Coal for the year 1992-93.

[Placed in Library See No. LT -2367/  
92]

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

*Twelfth and Thirteenth Reports*

[English]

SHRI S. MALLIKARJUNAIAH  
(Tumkur): Sir, I beg to present the Twelfth  
and Thirteenth Reports (Hindi and English  
versions) of the Committee on Private  
Members' Bills and Resolutions.

14.05 hrs.

**DISCUSSION UNDER RULE 193**

**Ram Janma Bhoomi-Babri Masjid  
Dispute- CONTD.**

[English]

MR. SPEAKER: Now, we will take up  
Discussion under Rule 193 on Ram Janma  
Bhoomi-Babri Masjid Dispute raised  
by Shri Saifuddin Choudhury. Shri Syed  
Shahabuddin may speak now.

SHRI SYED SHAHABUDDIN  
(Kishaganj): Mr. Speaker Sir, the nation  
has just emerged out of seventeen days of  
agony, shock, sorrow, anger, pain and  
tension which shook the very foundation of  
the republic. Sir, we passed through  
successive waves of hope and despair,  
euphoria and frustration and finally, we all  
heaved a sigh of relief. We have got a  
breathe we have got the respite; I welcome  
it. Sir, the Prime Minister did secure a  
stoppage of the illegal construction on the  
disputed site in Ayodhya. I do not know  
whether it can be described as a tactical  
retreat by the Vishwa Hindu Parishad and  
its allies or a tactical surrender by the  
Government to the forces which chal-  
lenged the very Constlution of the land,  
defied the law, burnet the effigies of the  
judges and tried to terrorism the judiciary  
and the executive and raised war cries all  
over the place. History will tell. The next